

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 379 of 2020

IN THE MATTER OF:

Shareholder M/s J.P. Engineers Pvt. Ltd.

...Appellant

Versus

Sumit Bansal & Ors.

...Respondents

For Appellant: Mr. P. Nagesh, Advocate

For Respondent: Mr. Abhishek Garg, Advocate for R-1

O R D E R

23.06.2020 Mr. P. Nagesh, Advocate submits that he has filed Application on 16th June, 2020 for urgent hearing along with order of Hon'ble Supreme Court dated 04th June, 2020 passed in Civil Appeal No. 224 of 2020. We do not find such Application before us although copy of the order of Hon'ble Supreme Court have been tagged in the file. Registry to check.

Learned Counsel for the Respondent No.1/Insolvency Resolution Professional states that the IRP has filed Application making various grievances against the Appellant and erstwhile Directors of the Corporate Debtor in regard to non-cooperation and not following the orders of this Tribunal dated 04th March, 2020. It is stated that such Application was filed on 17th April, 2020. Even this Application is not before us. Registry to check. Learned Counsel for the Appellant and Respondent No. 1 to cooperate with the Registry to check the I.As number and list.

The IRP may file Reply to the Appeal in the meanwhile within a week. The record does not show that the Appellant has served the Respondent No. 2. The Appellant will ensure that service is completed on Respondent No. 2 and Proof

of service should be filed on record so that the hearing of the Appeal can be taken up. The necessary steps should be taken by the Appellant and Proof should be filed within a week.

The Respondent No. 2 will also immediately file Reply after service.

List the Appeal as 'For Hearing' on **02nd July, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

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